GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA UNSTARRED QUESTION NO. 3352 (TO BE ANSWERED ON 23.03.2022)

DIRECTOR OF INQUIRY

3352. SHRI CHANDRA SEKHAR BELLANA:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has appointed a Director of Inquiry for conducting preliminary inquiry into graft complaints sent by the anti-corruption ombudsman, as mentioned in the Lokpal and Lokayuktas Act, 2013;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Lokpal will make public the details of the prosecution in the corruption cases received by it in 2021 and if not, the reasons therefor;
- (d) whether the Government aims to amend the Lokpal and Lokayuktas Act (2013) to confer upon the Lokpal powers to reconsider and review its orders; and
- (e) if so, the time by which it is likely to be amended and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a) & (b): As per the provisions of the Lokpal and Lokayuktas Act, 2013, Director of Inquiry is to be appointed by the Lokpal.

(c): As per section 20(10) of the Lokpal and Lokayuktas Act, 2013, the website of the Lokpal shall, from time to time, display to the public, the status of number of complaints pending before it or disposed of by it. Details of complaints are available on the website of the Lokpal.

(d) & (e): Amendments to laws are considered as per necessity from time to time, if so required in public interest. The occasion for such an amendment has not arisen at this stage.
